

In the Central Administrative Tribunal  
Calcutta Bench

MA No. 449 of 1998 IN  
MA 448 of 1998  
(OA 714 of 1997)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

South Eastern Railway

Vs.

S. C. Ghosh

For the Applicant : Mr. S. Chowdhury, Advocate

For the Respondents: Mr. S.K. Dutta, Advocate  
Mr. T.K. Biswas, Advocate

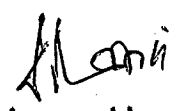
Heard on : 18-11-98

Date of Judgement : 18-11-98

ORDER

Heard Ld. Advocates of both the parties. Applicant filed this application for setting aside the ex-parte order dated 21.7.98 by this Tribunal. It is stated by the Ld. Advocate Mr. Chowdhury for the respondent-applicants that on 21.7.98 he could not appear before the Tribunal because of illness of his mother and the case was heard ex-parte.

2. I have considered the submissions of Ld. Advocates of both the parties and I find that the reason stated in the application constitutes sufficient cause for setting aside the exparte order dated 21.7.98. So, <sup>6A</sup> application is restored for hearing after setting aside the exparte order dated 21.7.98 and <sup>application for</sup> condonation of delay filed by the applicant for restoration of the case after setting aside the exparte order is hereby <sup>allowed</sup> granted. Respondents are directed to furnish the copy of the reply to the other side positively to-day. Accordingly, both the MA are disposed of and OA is restored.

  
( D. Purkayastha )  
Member(J)